

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION No. 4168
TO BE ANSWERED ON 12.12.2016**

Ad-hoc Lecturers in DU

4168. SHRI JANARDAN SINGH SIGRIWAL

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms/guidelines being followed in recruitment of ad-hoc lecturers in various colleges of Delhi University (DU);
- (b) the total number of vacant posts of ad-hoc lecturers in DU at present college/ faculty-wise;
- (c) whether the Government is aware of the violation of the said norms/guidelines including discrimination being meted out to the well qualified and experienced candidates from other universities in the appointment of ad-hoc lecturers in DU and if so, the details thereof;
- (d) whether the Government has been made aware of instances wherein less qualified candidates of DU are being preferred in the appointment as they are passouts from the same university, if so, the details thereof;
- (e) the number and details of candidates from other universities selected as ad-hoc lecturers vis-a-vis candidates from DU itself during the last five years; and
- (f) the steps taken/being taken by the DU administration to prevent such discrimination in the appointment of ad-hoc lecturers?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) to (f): University of Delhi has reported that the engagement of ad-hoc faculty members is done by the colleges as per Executive Council Resolution No. 120(8) dated 27.12.2007. The Governing Bodies of the colleges are the appointing authorities of the ad-hoc teachers of the respective colleges. The Colleges of the University engage faculty members on ad-hoc basis from time to time against vacant positions depending upon operational requirements to conduct smooth teaching learning process. However, college-wise data is not maintained in this regard. It is pertinent to mention that the University of Delhi is a statutory Autonomous Institution established under an Act of Parliament and governed by the Delhi University Act, 1922 and the Statutes & Ordinances made thereunder. All administrative and academic decisions are taken by the University and Colleges with the approval of their competent authorities.
